

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
Altop Ishichi Solutions and Projects Private Limited OPERATING IN Solar Panel
Installation Industry (EPC) AT Vashi Navi Mumbai.
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

| SL. | RELEVANT PARTICULARS | |
|-----|---|---|
| 1. | Name of the corporate debtor along with PAN & CIN/ LLP No. | ALTOP ISHICHI SOLUTIONS AND PROJECTS PRIVATE LIMITED PAN: AAKCA6719M CIN: U74120MH2012PTC232521 |
| 2. | Address of the registered office | Registered Address: A-53, TTC INDUSTRIAL AREA, MIDC, MAHAPE , NAVI MUMBAI – 400 709 Other Address: 202, 2 nd Floor, Devavrata, Plot No. 83, Sector – 17, Vashi, Navi Mumbai – 400 705 |
| 3. | URL of website | Not Applicable |
| 4. | Details of place where majority of fixed assets are located | No major fixed assets |
| 5. | Installed capacity of main products/ services | Not Applicable |
| 6. | Quantity and value of main products/ services sold in last financial year | Quantity not applicable as the Corporate Debtor is into EPC Activity Industry Revenue from Operations 1. FY 2022 – 23 – ₹ 760.61 Lakhs (Audited) 2. FY 2023 – 24 - ₹ 785.29 Lakhs (Unaudited) |
| 7. | Number of employees/ workmen | 14 |
| 8. | Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL: | The details can be sought from RP by sending an email at altop.cirp@gmail.com |
| 9. | Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL: | The detailed invitation for expression of interest which shall include the eligibility for resolution applicants under section 25 (2) (h) of the Code can be sought from the RP by sending an email at altop.cirp@gmail.com |
| 10. | Last date for receipt of expression of interest | 27.08.2024 (Last date extended from 20.08.2024) |



| | | |
|-----|--|--|
| 11. | Date of issue of provisional list of prospective resolution applicants | 06.09.2024 |
| 12. | Last date for submission of objections to provisional list | 11.09.2024 |
| 13. | Date of issue of final list of prospective resolution applicants | 21.09.2024 |
| 14. | Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants | 26.09.2024 |
| 15. | Last date for submission of resolution plans | 26.10.2024 |
| 16. | Process email id to submit Expression of Interest | altop.cirp@gmail.com |

Date: 21.08.2024

Place: Mumbai



Prakash Dattatraya Naringrekar

IBBI/IPA – 002/IP – N00270 /2017 – 18/10783

**Regd. Address: 202 – A, Blue Diamond CHS Ltd, Chincholi Bunder, Link Road
Junction, Malad West, Mumbai – 400 064**

**Office Address: G – 1, Ruby Industrial Estate, Chincholi Bunder, New Link Road, Near
Bank of Baroda, Malad West, Mumbai – 400 064**

For Altop Ishichi Solutions and Projects Private Limited

Email ID: altop.cirp@gmail.com

TENDER NOTICE

III-IV/ REC,Pune/ Construction of concrete IV colony at Panshet HPS, Tal Velhe, Dist. Foundation and shed for DG set at Bhatghar work for staff quarters at Manikdoh HPS, Tal , 3000051235 & 3000051237/FY-2024-25. Prakashgad Mumbai is inviting tender from approach along boundary wall of class IV ist. Pune and The work of construction of ghar HPS and Refurbishment & renovation , Tal Junnar, Dist. Pune

Sale Closed Date: 11.09.2024 up to 15.00 PM.

Tender Purchase Cost: Rs. 2,660/-

<https://eprocurement.mahagenco.in>. For

O/o Chief Engineer (Civil) -III, M.S.P.G. Co. No. 022-26474211 extn. 2590, 26472131

PUBLIC NOTICE

Notice is hereby given on behalf of my client M/s. Thakur Associates through partner Mr. Ravi Singh. My client is going to purchase/ develop the land with structure standing thereon bearing CTS No. 1269, having area admeasuring 2966.56 sq. ft. situated at Village Kandivali, Tal. Borivali, MSD from Nitin R. Mhatre as the owner of the said land and structure. If any person having any right, title, claim, lease, lien, mortgage, sell, purchase and interest should forward their objection in writing along with relevant documents at the address mention in the letter head within 14 days from the date of publication of this public notice, failing which I shall be presume that there is no any claim of any type and if any such right or claim exist are deemed to be waived and no objection shall be considered, please note.

Sd/-
Adv. B. K. Mishra
501, 5th floor, Om Sun Flower Apt. CHS Ltd.,
Near Deepak Hospital, Mira Bhayander
Road, Mira Road (E), Dist: Thane.



NAGPUR MUNICIPAL CORPORATION E-TENDER NOTICE

Commissioner, Nagpur Municipal Corporation, Nagpur, invites e-tenders in B-1 form / appropriate form for the following works. These e-tenders can be purchased by experience licensed electrical contractor from Website (<https://Mahatenders.gov.in>). The terms and conditions of e-tenders are available on above website. Purchase and submission of e-tenders can be done through internet.

| Name of the work | Project Cost |
|---|-------------------|
| Providing erecting testing and commissioning Decorative types pole on orange street from Jaiprakash Nagar to Yashoda School in zone no.1 Laxminagar | Rs. 2,51,63,873/- |

Note : Rates are exclusive of G.S.T. (1) Date of PRE-BID Meeting (If Possible) : 26-08-2024 (3.00 pm.) , Tender Submission end date : 02-09-2024 (3.00 pm.) , Date of Opening of Tender (If Possible) : 03-09-2024 (3.00 pm.)
Executive Engineer (Electrical)
N.M.C., Nagpur
AdvT No : 353/PR, Dt : 21/08/2024

OFFICE OF THE RECOVERY OFFICER RECOVERY TRIBUNAL MUMBAI (DRT 3)

Annexure-13 FORM NO. 22
(See Regulation 37(1))
BY ALL PERMISSIBLE MODE
Telephone Exchange Building, Sector-30 A Vashi Navi Mumbai- 400703

Date of Auction Sale 26/09/2024

DECLARATION OF SALE: IMMOVABLE PROPERTY
UNDER RULES 37, 38 AND 52 (1)(2) OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961 AND THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993

Bank Versus **Mrs. ALKA Dilip Thete, & Anr** **Ex -13**

Residence, Tal-Dist. Nashik - 422203.

RC NO. 44 OF 2020 in O.A NO. 721 of 2018 was drawn up by the Hon'ble Presiding Officer, RECOVERY TRIBUNAL MUMBAI (DRT 3) for the recovery of the sum of Rs 43,04,952.00 (Rupees Forty Three Hundred Fifty Two Only) along with interest and the costs from the CD and you the CD certificate Holder Bank(s)/Financial Institution(s) And whereas the undersigned has ordered the properties of the Certificate Debtor as mentioned in the Schedule hereunder towards Certificate

In absence of any order of postponement the said property(s) shall be sold on 26/09/2024 at 11:00: PM by auction and bidding shall take place through Online through the website of the authorised contact person for auction service provider is Name Name Mr. Nand Raj Kumar, Mobile no. 8866682937, Email-support@bankeauctions.com

For further details of defendants/ CDs above named, as mentioned in the schedule below & the liabilities and claims, so far as they have been ascertained, are those specified in the schedule against

the property in the lot specified in the schedule. If the amount to be realized is satisfied by the sale of the property, the sale will be immediately stopped with respect to the remainder. The sale will also be stopped if the amount realized in the said certificate + interest+ costs (including cost of sale) are not sufficient to satisfy the claim of the creditor or if the creditor is not satisfied with the sale or proof is given to his satisfaction that the amount of such certificate, interest and costs are not sufficient to satisfy the claim of the creditor. At the sale, the public generally are invited to bid either personally or by duly

authorized person. The duty to perform in connection with this sale shall however either directly or indirectly, bid for the properties sold

subject to the provisions prescribed in the second schedule to the Income Tax Act, 1961 and the rules made thereunder

and the annexed schedule have been stated to the best of the information of the undersigned, but the undersigned is not responsible for any error misstatement or omission in the proclamation.

The property shall not be sold as mentioned in the schedule. In the event of any dispute arising as to the amount bid or as to the validity of the bid, the same shall be referred to the court of law and the decision of the court shall be final and binding on all parties.

It is declared to be the purchaser of any lot provided always that he/she/they are legally qualified to purchase the same and the amount bid by him/her/ them is not less than the reserve price. It shall be in the discretion of the court to accept or reject the bid when the price offered appears so clearly inadequate as to make it

undesirable. The bidder is required to pay Earnest Money Deposit (EMD) by way of DD/Pay order in favour of the Recovery Tribunal Mumbai (DRT 3) to be deposited with RO/Court Auctioneer, DEBTS RECOVERY TRIBUNAL MUMBAI (DRT-III) or by Online through RTGS/NEFT/directly into the Account No. 12345678901234567890 of having IFSC Code No BARBOVASHIX and upload bid form details of the bidder, PAN card, address proof and identity proof e-mail ID Mobile No and in case of the company representation/attorney of the company and the receipt/counter foil of such deposit EMD considered eligible for participation in the auction.

(EMD), Reserve Price and Bid Increase, be fixed as follows:

| Property | EMD Amount (In Rs.) | Reserve Price (In Rs) | Bid Increase in the multiple of (in Rs.) |
|--|---------------------|-----------------------|--|
| Survey No. 423/1 E Situated At Village | 2,21,000/- | 2,20,41,000/- | 25,000 |

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Office Address: G - 1, Ruby Industrial Estate, Chincholi Bunder, New Link Road, Near Bank of Baroda, Malad West, Mumbai - 400 064
For Alttop Ishichi Solutions and Projects Private Limited
Email ID: altop.cirp@gmail.com

THE PHOENIX MILLS LIMITED

Registered Office: 462, Senapati Bapat Marg, Lower Parel, Mumbai - 400013
CIN: L17100MH1905PLC000200 | Phone: +91 22 4333 9999
E-mail: investorrelations@phoenixmills.com | Website: www.thephoenixmills.com

